MAY 21, 1990

[English]

Units of Central Public Sector Undertakings In Hardoi District

*904. SHRI CHAND RAM: Will the PRIME MINISTER be pleased to state:

(a) the number of units of Central Public Sector Undertakings in Hardoi district of Uttar Pradesh;

(b) whether there is any proposal to set up more such units in Hardoi district and if so, the details thereof;

(c) whether district Hardoi has been declared as a backward district or whether any proposal in this regard is under consideration of Government;

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI BHAGEY GOBARDHAN): (a) There is no Central Public Sector Enterprise with registered Office in Hardoi District of Uttar Pradesh.

(b) There is no proposal under consideration of the Government to set up any new Central Public Sector Enterprise in Hardoi District of Uttar Pradesh.

(c) to (e). District Hardoi has been declared as a 'C' category backward district under the central investment subsidiary scheme introduced in 1971.

[Translation]

Hindl as Optional Subject

*905. SHRIBALESHWAR YADAV: Will the PRIME MINISTER be pleased to state: (a) whether Hindi has been made optional in Ninth and Tenth Classes in Delhi;

(b) if so, the reasons therefore;

(c) whether Government propose to make Hindi compulsory upto the Twelfth Standard;

(d) if so, when; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DE-VELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b). Yes, Sir, According to the existing Scheme, Hindi is optional in IX and X Classes in the Schools under Delhi Administration. However, according to the new Scheme of Studies introduced by the CBSE, in these Schools, learning of Hindi will be compulsory in Class IX from 1991-92 onwards and in Class X from 1992-93 onwards.

- (c) No, Sir.
- (d) Does not arise.

(e) On academic considerations including time required to be devoted to subjects as distinct from languages, it is not considered appropriate to make Hindi compulsory at Senior Secondary stage.

Preservation of Monuments in Chhatisgarh District

*906. SHRI RAMESH BAIS: Will the PRIME MINISTER be pleased to state:

(a) whether the centrally protected monuments in Chhatisgarh region of Madhya Pradesh have now been declared unprotected;

(b) if so, the names of monuments

VAISAKHA 31, 1912 (SAKA)

which have been declared protected monuments during the last five year;

(c) whether there is no arrangement for the preservation and maintenance of protected monuments;

(d) whether any responsible officer has been posted in this region; and

(e) if not, the reasons therefor and the time by which it is proposed to make arrangements in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DE-VELOPMENT (SHRI CHIMANBHAI MEHTA): (a) No Sir.

(b) No new monument has been protected by the Central Government in the Chhatisgarh region of Madhya Pradesh during the last five year.

(c) and (d). For proper maintenance and preservation of Centrally protected monuments and sites, three sub-circle offices manned by technical personnel are located at Bilaspur, Jagdalpur and Raipur under the Bhubaneswar Circle of Archaeological Survey of India.

(e) Does not arise.

[English]

Sardar Sarovar Project

*907. SHRI ARVIND NETAM: Will the PRIME MINISTER be pleased to state:

(a) whether the Planning Commission has monitored the fulfilment of conditions set in their approval to the Sardar Sarovar Project; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PRO-GRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) and (b). So far as Planning Commission is concerned, there are two conditions to be monitored which are as under:

- 1. "Looking to the size and importance of this project the State Government will give sufficient priority to this project in the 8th Plan by ensuring adequate funding to match with the construction schedule as indicated in the concurrence of State Planning and Finance Department. The State will also complete other ongoing projects at advance stage in time to ensure that there in no difficulty in funding the peak requirements of Sardar Sarovar Project."
- 2. "A programme of drainage and ground water balance studies has been completed for Mahi Narmada-Doab, Such a programme must be completed for the areas beyond the Mahi. The Bhal, Saurashtra, Kutch, Sami-Harii and other areas require this as a precondition. The State should submit to Planning Commission a detailed programme of studies, which milestones of achievements, duly vetted through Central Water Commission for monitoring the same by Planning Commission."

In respect of condition (1) above, the process of monitoring will start after the finalisation of 8th Plan for Gujarat State, which is yet to be made.

In respect of the condition (2) above, the